



2026:DHC:9402



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* IN THE HIGH COURT OF DELHI AT NEW DELHI
CNR No. DLHC010420562026

Date of decision: 13.10.2026

+ **W.P.(C) 12968/2026 & CM APPL. 60294/2026**

ANUGRAH VYAS

.....Petitioner

Through: Mr. Sumeet Kapoor, Adv.

versus

ALL INDIA INSTITUTE OF MEDICAL SCIENCES , NEW DELHI
AND ORS.

.....Respondent

Through: Mr. Vikrant Nilesh Goyal, Mr.

Inderpreet Singh, Mr. Kunal Dixit, Advs. for UOI

Mr. Anand Varma, Mr Ayush Gupta Adv for R1-2

CORAM:

HON'BLE MR. JUSTICE JASMEET SINGH

: **JASMEET SINGH, J (ORAL)**

1. This is a writ petition filed under Article 226 of the Constitution of India seeking the following prayers:-

“a. Issue a Writ of Mandamus directing the Respondents No.1 and 2 to permit the Petitioner to join the course in MD Microbiology against his allotted seat at AIIMS, Rishikesh, upon the Petitioner producing the requisite documents, as applicable;

b. Issue an Interim Order that the seat allotted to the Petitioner in MD-Microbiology at AIIMS Rishikesh be kept vacant and shall not be treated as a stray vacancy or allotted to any other candidate pending the final disposal



of this petition and grant provisional admission to the Petitioner;

c. Issue a Writ of Mandamus directing Respondent No.1 to refund the security deposit of Rs.3,00,000/- (Rupees Three Lakhs only) paid by the Petitioner for the Open Round of INI-CET July 2026 Session;

d. In the alternative, if the restoration of the specific Microbiology seat at AIIMS Rishikesh is found not to be vacant, direct the Respondent No.1 to allot to the Petitioner an equivalent vacant seat in MD Microbiology course at any participating AIIMS under the INI-CET July 2026 Session, preferably near the domicile of Petitioner;....”

2. The brief facts of the case are that the petitioner was allotted a post-graduate seat in MD Microbiology at AIIMS, Rishikesh, through the Open Round of counselling for the INI-CET July 2026 Session. The petitioner was denied admission on the ground that he had failed to submit the physical set of original academic documents by the prescribed deadline of 31.08.2026.
3. It is the case of the petitioner that he was unable to produce the original documents within the stipulated period as the same were retained by Index Medical College, Indore, in connection with the bond executed by him under the Mukhyamantri Medhavi Vidyarthi Yojana, pursuant to which he was required to render five years of rural or remote service in the State of Madhya Pradesh or pay a penalty of Rs. 25,00,000/-.
4. The petitioner submits that he had, in the meantime, furnished



self-attested copies of the requisite documents along with an undertaking to produce the originals upon their release by Index Medical College, Indore. However, the respondents declined to grant him admission within the prescribed timeline.

5. It is further submitted that the petitioner has since obtained the original documents pursuant to an order passed by the Division Bench of the High Court of Madhya Pradesh. The State of Madhya Pradesh has also issued a No Objection Certificate dated 16.09.2026, modifying the terms governing the petitioner's bond.
6. Despite the aforesaid developments, the petitioner has been denied admission to the allotted seat.
7. This Court, vide order dated 07.07.2026, was pleased to grant interim relief in favour of the petitioner.
8. Mr. Varma, learned counsel appearing for the respondent Nos. 1- 2, submits that the petitioner was well aware of the requirement to submit the original documents on or before 31.08.2026. The petitioner having failed to comply with the said requirement within the stipulated timeline, the respondents cannot be faulted for denying him admission.
9. It is further submitted that the petitioner was bound by the conditions of the bond executed with the State of Madhya Pradesh, requiring him to render five years of rural service. The petitioner, in effect, seeks relaxation of the said bond conditions, and the respondents cannot be held responsible for his inability to produce the original documents within the prescribed period.
10. Learned counsel for the respondents also relies upon the judgment of the Hon'ble Supreme Court in ***Ramakrishna Medical College***



Hospital and Research Centre v. State of Madhya Pradesh and Others, 2024 SCC OnLine SC 3194, particularly paragraph 21 which reads as under:

“21. Secondly, this Court has repeatedly held that a medical seat has life only in the year it falls due and that too only till the cut-off date fixed. Even here, there are stringent regulations of the National Medical Commission providing that admission can only be made by the medical colleges within the sanctioned capacity for which permission/recognition has been granted. A seat falling vacant in a particular year cannot be carried forward or created in the succeeding year (See Faiza Choudhary v. State of J&K, (2012) 10 SCC 149). No doubt, in rare and exceptional circumstances, courts can direct increase in seats for the same academic year not exceeding one or two seats, if it finds that for no fault attributable to the candidate and for the fault on the part of the authorities, the candidate has suffered. This Court has also held that if in the same year, the candidate cannot be accommodated, the Court can mould the relief and direct the admission to be granted in the next academic year. In S. Krishna Sradha v. State of Andhra Pradesh, (2020) 17 SCC 465, it was held as under:—

“13.2. Under exceptional circumstances, if the court finds that there is no fault attributable to the candidate and the candidate has pursued his/her legal right expeditiously without any delay and there is fault only



on the part of the authorities and/or there is apparent breach of rules and regulations as well as related principles in the process of grant of admission which would violate the right of equality and equal treatment to the competing candidates and if the time schedule prescribed — 30th September, is over, to do the complete justice, the Court under exceptional circumstances and in rarest of rare cases direct the admission in the same year by directing to increase the seats, however, it should not be more than one or two seats and such admissions can be ordered within reasonable time i.e. within one month from 30th September i.e. cut-off date and under no circumstances, the Court shall order any admission in the same year beyond 30th October. However, it is observed that such relief can be granted only in exceptional circumstances and in the rarest of rare cases. In case of such an eventuality, the Court may also pass an order cancelling the admission given to a candidate who is at the bottom of the merit list of the category who, if the admission would have been given to a more meritorious candidate who has been denied admission illegally, would not have got the admission, if the Court deems it fit and proper, however, after giving an opportunity of hearing to a student whose admission is sought to be cancelled.



13.3. In case the Court is of the opinion that no relief of admission can be granted to such a candidate in the very academic year and wherever it finds that the action of the authorities has been arbitrary and in breach of the rules and regulations or the prospectus affecting the rights of the students and that a candidate is found to be meritorious and such candidate/student has approached the court at the earliest and without any delay, the court can mould the relief and direct the admission to be granted to such a candidate in the next academic year by issuing appropriate directions by directing to increase in the number of seats as may be considered appropriate in the case and in case of such an eventuality and if it is found that the management was at fault and wrongly denied the admission to the meritorious candidate, in that case, the Court may direct to reduce the number of seats in the management quota of that year, meaning thereby the student/students who was/were denied admission illegally to be accommodated in the next academic year out of the seats allotted in the management quota.””

11. I have heard learned counsel for the parties and perused the material placed on record.
12. It is evident that the petitioner was unable to produce the original academic documents within the prescribed timeline on account of the



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subsisting bond conditions imposed by the State of Madhya Pradesh. The original documents were retained by Index Medical College, Indore, and could not be released without compliance with the conditions imposed in connection with the bond.

13. However, the State of Madhya Pradesh has since issued a No Objection Certificate dated 16.09.2026, which reads as under:



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TRUE-TRANSLATED
TRUE TYPED

DIRECTORATE OF MEDICAL EDUCATION
Madhya Pradesh
Website: www.medicaleducation.mp.gov.in

6th Floor, Satpura Bhawan,
Bhopal (M.P.)
Phone: 0755-2550186
E-mail: dme12001@yahoo.com

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Bhopal, Date: / 09 / 2026

// NO-OBJECTION CERTIFICATE //

Dr. Anugrah Vyas, MBBS student, Index Medical College, Indore (under the Mukhya Mantri Medhavi Vidyarthi Yojana), having completed the course in the year 2024 and having being selected in the M.D. Microbiology seat at AIIMS Rishikesh under the post graduate programme of the INI-CET-July 2026, has deposited a bank guarantee in terms of the mandatory rural service bond, amounting to Rs. 25,00,000/- (Rupees Twenty-Five Lakhs only) in favour of the Director of Medical Education, bearing (Bank Guarantee No. 0038726BG0B00004, dated 10-09-2026, State Bank of India, Indore Main Branch, Near GPO AB Road, Indore (Date of Expiry: 11/09/2029 & Date of Claim: 11/01/2030) Consequently, this No-Objection Certificate is hereby issued, and permission is also granted for the return of original documents in terms of the compulsory rural service bond.

After completion of the said programme, the student shall mandatorily complete the rural service in terms of the bond, else the bank guarantee amount shall be forfeited to the State.

Directorate of Medical Education
Madhya Pradesh

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Bhopal, Date: 16/09/2026

Copy forwarded to — for information and necessary action:

1. Principal Secretary, Government of Madhya Pradesh, Public Health and Medical Education Department, Mantralaya — forwarded for information.
2. Commissioner, Government of Madhya Pradesh, Public Health and Medical Education Department, Mantralaya — forwarded for information.
3. Additional Director (Gazette), Directorate of Health Services, M.P., Bhopal — forwarded for necessary action.
4. Registrar, Madhya Pradesh Medical Council, Sanchi Complex, Bhopal.
5. Dean, Index Medical College, Indore — forwarded for necessary action.
6. **Dr. Anugrah Vyas**, S/o Shri Vikas Vyas, R/o 88, Greater Tirupati Colony, Indore — forwarded for information with reference to application dated 15/09/2026.

[Signed — dated 16/9/26]

Directorate of Medical Education
Madhya Pradesh



14. A perusal of the aforesaid No Objection Certificate indicates that the State of Madhya Pradesh has modified the terms governing the petitioner's bond, permitting him to pursue his post-graduate course subject to the condition that he shall fulfil the mandatory period of rural service stipulated under the bond after completion of the MD Microbiology programme.
15. In view of the aforesaid subsequent development, the impediment that prevented the petitioner from producing the original documents within the prescribed timeline stands substantially addressed. The petitioner's inability to comply with the document requirement within the stipulated period must, therefore, be examined in the context of the circumstances in which the original documents were retained and the steps taken by the petitioner to secure their release.
16. The petitioner participated in the counselling process and was allotted the seat on the basis of merit. The material placed on record indicates that he took steps, including approaching the concerned authorities and seeking release of his original documents, before the expiry of the prescribed deadline. The original documents were ultimately released pursuant to the intervention of the High Court of Madhya Pradesh.
17. In these circumstances, the petitioner ought not to be denied consideration for admission solely on account of his failure to produce the original documents by the prescribed date, particularly when the documents were in the custody of a third party pursuant to a bond imposed by the State and the petitioner had taken steps to secure their release. The subsequent issuance of the No Objection Certificate dated 16.09.2026 further reinforces the petitioner's case that the impediment



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was not one that he could independently resolve within the limited time available to him.

18. The judgment relied upon by learned counsel for the respondents is distinguishable on the facts. In *Ramakrishna (supra)* the Hon'ble Supreme Court was primarily considering whether colleges could receive compensatory seats in a subsequent academic year because seats had remained vacant pursuant to interim judicial orders.
19. Accordingly, the writ petition is allowed in terms of prayer (a) above.
20. The document handed over in court today is taken on record.

JASMEET SINGH, J

OCTOBER 13, 2026 / (MS)

(Corrected and released on 17.10.2026)